

O.A. No. 30 OF 2003

ORDER DATED 26-02-2004.

Heard Mr. B. S. Tripathy, Learned Counsel appearing for the Applicant and Mr. C. R. Mishra, Ld. counsel appearing for the Respondents and perused the materials placed on record.

2. By filing this Original Application, U/s. 19 of the Administrative Tribunals Act, 1985, the Applicant has prayed for a direction to be issued to the Respondents to declare the result of the viva-voce test held on 10-09-01 for the Junior Clerk in Mechanical Department and to pass such further orders as deemed just and proper in the interest of justice and circumstances of the case.

3. Learned Counsel appearing for the Respondents by filing Annexure-R/7 has disclosed that the result of the examination for the post of Jr. Clerk in the Mechanical Department, under 'promotion quota' has already been published on 14-01-04 and in that panel the name of applicant appears at Sl. No. 1. It has further been disclosed that the actual appointment of the applicant to the post, in question will take place as and when a post of Jr. Clerk will be available in the Mechanical Department. In their reply to rejoinder, Respondents have clarified that such a remark was required to be made in the letter dt. 14.1.04, while declaring the

the result for promotion to the post of Junior Clerk; because they had moved the headquarters for converting direct recruitment quota to a few posts from departmental promotion quota and as and when reply is received from the headquarters, promotion of the successful candidates, out of the panel dt. 14.1.04, will be made.

4. In view of the above submissions of the Respondents, the reliefs sought for by the Applicant in this Original Application have been fully met and there is no doubt that he will be offered with the post of Jr. Clerk in Mechanical Department; as and when a post under Departmental Promotion quota will be made available to be filled up from out of the panel dt 14.1.04. In the said premises, nothing remains for this Tribunal to adjudicate in this O.A. and therefore, this Original Application is accordingly disposed of by leaving the parties to bear their own costs.

  
( B.N. SOM ) 26/2  
VICE-CHAIRMAN